

Interim Report on behalf of Haryana State Pollution Control Board in compliance orders of Hon'ble NGT in the matter of OA No. 599 of 2019 titled as Bishamber Singh Vs. State of Haryana

This Hon'ble Tribunal after considering the allegations made in original application and the joint inspection report dated 18.12.2019, passed the order dated 11.02.2020 and directed as under:-

"Let a proper siting criterion be laid down with reference to all relevant norms and carrying capacity be conducted of the area in terms of number of such units which can be sustained without violating the prescribed environment norms and the locations at which such units can be permitted. Action be taken based on such criteria and study.

The compliance of environmental norms by individual units may also be examined in the light of pollution control devices installed and further safeguards which need to be followed. The State Pollution Control Board to compute and impose Environment Compensation in accordance with law against the units not meeting the norms besides taking other statutory action. The representative of the District Magistrate henceforth should be of the rank of ADM and PCB nominee may be its Member Secretary. The Committee may check the working of the stone crushing and grinding when they operate at optimum capacity."

In compliance of the directions of the Hon'ble NGT, the joint committee comprising of following members has visited Village Bayal for inspection of mineral grinding units operating at optimum capacity, on 29th – 30th October, 2020.

1. Sh. Abhishek Meena, IAS, ADC, Mahendergarh (29th October, 2020)
2. Dr. Narender Sharma, Additional Director, CPCB, Delhi (29th & 30th October, 2020)
3. Er. Mohit Moudgil, Assistant Environmental Engineer, Dharuhera Region (29th & 30th October, 2020)
4. Sh. Sandeep Yadav, Project Officer, Renewal Energy, Office of ADC, Narnaul (deputed by ADC for 29th & 30th October, 2020)

Accordingly, the details of action are as under:-

1. 11 Nos. of Mineral Grinding Unit were visited by the Joint Committee. Out of which 08 Nos. unit were found non operational and only 03 Nos. of unit were found operational. Out of 03 Nos., 01 unit was found operating grinding section only (M/s Ashoka Mineral, Village Bayal), whereas 02 unit (M/s Radhey Radhey Mineral, Village Bayal and M/s Rathi Mineral, Village Bayal) were found operating with crushing and grinding section. The Committee has conducted stack emission sampling of these 03 operating

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units and as per the analysis report, parameters were found exceeding norms and accordingly the Competent Authority of Board has approved closure order and sanctioned prosecution against these units. Technical Advisory Committee (TAC) of Board is in the process of finalizing Environmental Compensation against these units which will be concluded soon. Out of 08 Nos. non operating unit, 01 No. of unit found expended their existing plant & machinery without prior permission from the Board and accordingly the Competent Authority of Board has approved closure order and sanctioned prosecution against the said unit too. Technical Advisory Committee (TAC) of Board is in the process of finalizing Environmental Compensation against these units which will be concluded soon.

2. The Joint Committee has conducted fugitive/process air emission sampling at the premises of above said 03 Nos. Mineral Grinding Unit at 03 Meter away from feeding of raw material (Jaw Crusher Machine) and 03 Meter away from main gate of the mineral grinding activity.
3. The Board has placed matter before Technical Advisory Committee (TAC) for specifying the siting norms for establishment of such type of grinding units which is in final stage.
4. The Mining & Geology Department, Narnaul has recently submitted details of raw material used and final product sale for the last 03 months as desired by the Committee.
5. Ambient Air Quality were monitored by the Board at 03 locations at Near Petrol Pump, Village Bayal, Govt. High School, Village Bayal and M/s Baba Rupdass Mineral respectively. Sampling of ambient air quality were conducted from 28.10.2020 to 19.11.2020. These 02 locations are approximately within 02 Kilometer circumference from the existing cluster of said grinding units around village Bayal and 01 location is in the existing mineral grinding units.
6. The remaining units has submitted that now they are operating on optimum capacity and accordingly the Board has requested to the Joint Committee to conduct inspection of remaining grinding units which were observed not operating on optimum capacity during the said visit of committee.
7. The Board has supplied the details mentioned at Sr. No. 2, 4, 5 & ambient air quality data of 01 year of Continuous Ambient Air Quality Monitoring Station (CAAQMS) which is installed at Narnaul to the Joint Committee.
8. The Board has requested to the Joint Committee for conducting carrying capacity of the area in terms of number of such units which can be sustained without violating the prescribed environmental norms and the locations at which such units can be permitted. Copy of letter dated 19.11.2020 written by the Regional Officer, Dharuhera

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Region, HSPCB to members of Joint Committee is annexed herewith as **Annexure-R/1**.

Keeping in view of above, it is humbly submitted that more time is required to conclude final report in compliance of order of Hon'ble NGT in this regard. It is therefore humbly requested to grant more time and kindly accept the interim report please.

The Board will abide by further directions of Hon'ble NGT in this matter please.

Date: December 02, 2020


Regional Officer, 02.12.2020
HSPCB
Dharuhera Region



Haryana State Pollution Control Board

URGENT

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E-Mail: hspcbrodr@gmail.com

HSPCB/DHR/2020/...3969...71

Dated...19/11/2020

To

1. The Additional Deputy Commissioner,
Mohindergarh at Narnaul
2. Sh. Narender Sharma, Additional Director
Central Pollution Control Board New Delhi
3. Sh. Mohit Mudgil, Assistant Environmental Engineer,
Dharuhera Region

Sub.- NGT Order dated 14.07.2020 regarding OA No. 599 of 2019 titled as Bishamber Singh Versus State of Haryana in the Hon'ble National Green Tribunal, New Delhi.

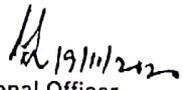
Ref.- This office letter No. HSPCB/DHR/2020/1927 dated 15.07.2020, HSPCB/DHR/2020/1410 dated 03.07.2020, committee's report dated 30.10.2020 & Hon'ble National Green Tribunal, New Delhi Order dated 14.07.2020.

Kindly refer to the subject noted above, it has already been intimated vide letter under reference that Hon'ble NGT vide order dated 14.07.2020, during hearing ordered that:-

- "4. In view of the above, let a proper siting criterion be laid down with reference to all relevant norms and carrying capacity be conducted of the area in terms of number of such units which can be sustained without violating the prescribed environment norms and the locations at which such units can be permitted. Action be taken based on such criteria and study.
5. The compliance of environmental norms by individual units may also be examined in the light of pollution control devices installed and further safeguards which need to be followed. The State Pollution Control Board to compute and impose Environment Compensation in accordance with law against the units not meeting the norms besides taking other statutory action. The representative of the District Magistrate henceforth should be of the rank of ADM and PCB nominee may be its Member Secretary. The Committee may check the working of the stone crushing and grinding when they operate at optimum capacity".

Therefore, keeping in view of the Hon'ble NGT orders dated 18.07.2019, 11.02.2020 & 14.07.2020, the committee had visited 11 Nos. of unit on 29&30.10.2020. It has been informed by the units to this office that they are operating at optimum capacity and have requested the committee for conducting inspection. It is requested that the inspection of remaining individual Mineral Grinding units may be conducted to check compliance as per order of Hon'ble NGT immediately and submit action taken report alongwith carrying capacity, so that the same may be submitted before the next date of hearing i.e. 03.12.2020. Further, the committee is also requested to consider policy of the Board dated 02.04.2012 while finalizing the report.

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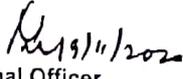

Regional Officer
Dharuhera Region

Endst. No. HSPCB/DHR/2020/ 3979

A copy of the above is forwarded to the Member Secretary, HSPCB, Panchkula for kind information and necessary action please.

Dated: 19/11/2020

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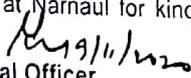

Regional Officer
Dharuhera Region

Endst. No. HSPCB/DHR/2020/ 3979 3973

A copy of the above is forwarded to the Deputy Commissioner, Mohindergarh at Narnaul for kind information and necessary action please.

Dated: 19/11/2020

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Regional Officer
Dharuhera Region

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